

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 252
TO BE ANSWERED ON 18.12.2017**

SOCIAL SECURITY LAW

252. DR. P. VENUGOPAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government intends to implement its proposed social security law in a phased manner, exempting small factories employing upto 10 workers from its ambit initially and if so, the details thereof;**
- (b) whether factories employing less than 10 workers can also be brought under the framework of the proposed social security law after two years and if so, the details thereof;**
- (c) whether it is the first time that the Government had proposed a law for providing universal social security to workers which have been one of the key demands of the central trade unions; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Safety and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. Ministry of Labour and Employment has prepared a preliminary draft on Labour Code on Social Security 2017 by simplifying, amalgamating and rationalizing the relevant provisions of the 15 existing Central Labour Laws and placed on the website of the Ministry on 16.3.2017, inviting comments of the public/stakeholders. Now, the provisions of the Code on Social Security 2017 are at pre-legislative consultative stage.
